

C.C. No. 119/19

CBI VS. V. K. JOLLY & ORS.

21.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly along with Sh. Pradeep Dabas, Advocate.

A-2 D. K. Malhotra along with Sh. I. D. Vaid and Sh. Dhruv Sehrawat Advocates.

A-3 Sumit Arora along with Sh. Sundeep Srivastava, Advocate.

Matter was at the stage of final arguments.

Further part arguments at length advanced by Sh. Sundeep Srivastava, Ld. Counsel for A-3.

Let the matter be fixed for further arguments on behalf of A-3 on **05.10.2020.**

Ld. Counsel for the accused persons and Ld. PP for the CBI are directed to file the written submissions and to give the consent of their clients that they are agreeable for final disposal of the case through their written submissions and virtual arguments.

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/21.09.2020

C.C. No. 354/19

CBI VS. Rakesh Tiwari & Ors.

21.09.2020

Application has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

Ms. Astha Ld. Counsel for applicant Neeraj Raja Kochhar.

An application dated 18.09.2020 for extension of stay of applicant Neeraj Raja Kochhar at London has been moved because applicant has fallen ill there.

Application has been strongly opposed by Ld. PP for CBI on the ground that this is the second time when the applicant has fallen ill and is seeking extension.

Considering the contents of the application, the same is allowed. Applicant is permitted to stay at London till 21/09/2020 as his counsel has submitted that he will be returning to India today itself.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/21.09.2020